

[Shri Rameshwar Sahu]

the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-3401/64].

- (3) a copy of Notification No. G.S.R. 1360 dated the 26th September, 1964, containing Corrigendum to G.S.R. No. 1017 dated the 18th July, 1964, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-3402/64].
- (4) a copy of the Emergency Risks (Goods) Insurance (Third Amendment) Scheme, 1964, published in Notification No. S.O. 3453 dated the 26th September, 1964, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962. [Placed in Library. See No. LT-3403/64].
- (5) a copy of the Emergency Risks (Factories) Insurance (Third Amendment) Scheme, 1964, published in Notification No. S.O. 3454 dated the 26th September, 1964, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962. [Placed in Library. See No. LT-3404/64].
- (6) a copy of the Life Insurance Corporation (Amendment) Rules, 1964, published in Notification No. G.S.R. 1568 dated the 31st October, 1964, under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT-3405/64].

12.11½ hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Registration of Births and Deaths Bill, 1964, which has been passed by the Rajya Sabha at its sitting held on the 17th November, 1964.”

REGISTRATION OF BIRTHS AND DEATHS BILL

Secretary: Sir, I lay on the Table of the House the Registration of Births and Deaths Bill, 1964, as passed by Rajya Sabha.

12.12 hrs.

PROCEDURE RE: ADJOURNMENT OF HOUSE ON DEATH OF MEMBER

Mr. Speaker: I have to inform the House that at the sitting of Business Advisory Committee held on the 18th November, 1964, the practice regarding adjournment of the House on the death of Members and Ministers was considered.

The Committee felt that in future the House should be adjourned only where it was necessary to do so in order to enable Members to take part in the funeral of a sitting Member irrespective of the fact whether the deceased held the office of a Minister or not.

It was also suggested that when a reference was made in the House to the passing away of a sitting Member, Leader of the Group or Party to which the Member belonged and Leaders of other Groups if they so wished might be allowed to make obituary references within a time-limit of 15 to 20 minutes to be fixed by the Speaker.